

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

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No. OA 350/1365/2016

Date of order : 24.2.2017

Present: Hon'ble Mr.A.K.Patnaik, Judicial Member  
Hon'ble Ms.Jaya Das Gupta, Administrative Member

**SUVANKAR BISWAS**  
S/o Subodh Biswas,  
Aged about 26 years,  
R/o Vill. & P.O. Swarnakhali,  
Dist. Nadia,  
Pin - 741506.

...APPLICANT

VERSUS

1. Union of India, service through  
The General Manager,  
Eastern Railway,  
Fairlie Place,  
Kolkata - 700001.
2. The Sr. Divisional Medical Officer,  
Howrah,  
Eastern Railway,  
Howrah - 1.
3. Chairman,  
Railway Recruitment Cell,  
Eastern Railway,  
C.R.Avenue,  
1<sup>st</sup> Floor,  
Kolkata - 700012.

...RESPONDENTS.

For the applicant : Mr.A.Chakraborty, counsel

For the respondents: Mr.S.K.Das

O R D E R

Mr.A.K.Patnaik, J.M.

This OA has been filed by the applicant under Section 19 of the A.T. Act, 1985 seeking the following prayer :

An order do issue directing the respondents to pass appropriate order on the basis of the certificate issued by the Superintendent, Nadia District Hospital, Nadia and allow him to join in Group 'D' post at an early date.

*Wd*

2. Heard Mr.A.Chakraborty, Id. Counsel appearing for the applicant and Mr.S.K.Das, Id. Counsel appearing for the respondents.

3. Mr. Chakraborty submitted that as the applicant has already ventilated his grievance by way of representation dated 9.8.2016 before the respondent No.3 and till date no reply has been received by him, the applicant will be satisfied if respondent No.3 is given a direction to consider and dispose of the representation within a specific time frame.

4. We think it will not be prejudicial to either of the sides if we dispose of the OA by directing the respondent No.3 to consider the representation, if any such representation/appeal is preferred by the applicant and the same is still pending consideration and dispose it of by passing a well reasoned order and communicate the same to the applicant within 2 months from the date of receipt of this order.

5. Though we have not expressed any opinion on the merit of the matter and all the points raised in the representation are kept open for the said respondent No.3 to consider the same as per the rules and regulations in force, still then we hereby direct that after such consideration if the applicants' grievance is found to be genuine then expeditious steps may be taken within a further period of 3 months from the date of such consideration to extend those benefits to the applicant.

6. As prayed for by Mr.Chakraborty, a copy of this order along with the paper book of this OA be transmitted to respondent No.3 by Speed Post for which he will deposit the cost with the Registry within a period of one week.

7. With the aforesaid observation and direction the OA is disposed of.

(JAYA DAS GUPTA)  
MEMBER (A)

in

(A.K.PATNAIK)  
MEMBER (J)